

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CA No.119/2017
IN
COCP NO. 137/Chd/HP/2017
IN
CP NO.06(ND)/2009
(Decided matter)**

Umak Investment Company Pvt. Ltd. ...Petitioner

Versus.

Sh. Harmeet Singh Ghai & Ors. ...Respondents

Present: Mr. Anand Chhibbar, Senior Advocate
for petitioner with Mr. J.S. Bhatia, Advocate for
the administrator.
None for respondents.

Learned counsel for the Administrator has filed CA No.119/2017 for placing on record the report of the Administrator, Annexure A-I, dated 24.05.2017 with which the order of the Collector dated 29.09.2016 is also attached. The same be taken on record. Notice to respondent No.1 Harmeet Singh Ghai was taken 'Dasti' and it is submitted by the learned Senior Counsel representing the petitioner that the daughter of this respondent has reported that Harmeet Singh Ghai's address is Shilon Resort, Shilon Bagh, Kufri-Chail Road, Shimla. Notice to respondent No.3, Station House Officer has not been received back.

It is directed that fresh show cause notice to respondent No.1, at the original address of Harmeet Singh Ghai of New Delhi as well as a separate notice with the address at Shilon Resort, Shilon Bagh, Kufri-Chail Road, Shimla, as mentioned in the report statedly made by the daughter of the respondent. Notice to respondent No.1 be issued directing him to appear in




CA No.119/2017
IN
COCN NO. 137/Chd/HP/2017
IN
CP NO.06(ND)/2009
(Decided matter)

-2-

person on 08.09.2017 through the Senior Superintendent of Police, Shimla. A separate notice be also issued to Harmeet Singh Ghai at his New Delhi address to appear in person through the Station House Officer of Police Station Vasant Vihar, New Delhi for the said date. Respondent No.3 be also directed to appear in person as earlier directed through the Commissioner of Police, New Delhi. Reply, if any, be filed by the contemnor by the adjourned date. Mr. J.S. Bhatia, Advocate representing the Administrator, submits that reply to the petition is not required to be filed by the learned Administrator as he is supporting the contempt petition. 'Dasti' notice be delivered to the petitioner, through the Senior Superintendent of Police, Shimla, the Station House Officer, Vasant Vihar Police Station and the Commissioner of Police, New Delhi for execution.



(Justice R.P. Nagrath)
Member (Judicial)

 August 21, 2017
arora